

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.576/94.

Dt. of Decision : 31-03-97.

B.N. Chalapathi

.. Applicant.

Vs

1. The Union of India, Rep. by the Director General, Telecommunications, New Delhi-1.
2. The Chief General Manager, Telecom., A.P.Circle, Hyderabad-1.
3. The General Manager, Telecom., Transmission Projects, Basheerbagh, Hyderabad-29.
4. The Asst. Divisional Engineer, Transmission Project, H.No.45/24/K-53, Venkataramana Colony, Kurnool.
5. The Divisional Engineer, Transmission Project, Ramachandranagar, Ananthapur. .. Respondents.



Counsel for the applicant : Mr.J.V.Lakshmana Rao

Counsel for the respondents : Mr.K.Bhaskara Rao, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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he had put in 730 days of service even if it is on contract basis. Hence it has to be inferred that he will discharge the duties in a better fashion compared to freshers ^{in the open} ~~out side~~ market due to his earlier experience in the department. With that view only the interim order was passed to re-engage him if there is work in preference to freshers. We are of the opinion that the interim order still holds good. In that view it is felt that the interim order may be made final and that will give the necessary relief to the applicant without causing any prejudice the respondents.

6. In view of the foregoing the interim order dated 8-6-94 is made final.

7. The OA is ordered accordingly. No costs.

प्रमाणित प्रति
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न्यायालय अधिकारी
COURT OFFICER
केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
हैदराबाद न्यायपीठ
HYDERABAD BENCH